

DIVISION BENCH  
COURT - II

**O-201**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1096(KB)2018

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	RELIGARE FINVEST LTD VS VENKATESHWARA CAPITAL MANAGEMENT LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**  
Ms. Sonu Jain, CA ] For the Liquidator

**ORDER**

1. Learned Authorized Representative for the Liquidator present.
2. In view of the fact that the matter was taken up yesterday and a dissolution application has been preferred by the Liquidator.
3. Heard the learned Authorized Representative for the Liquidator. **Reserved for orders.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**